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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

बुधवार, 28 अक्तूबर, 2026 / 06 कार्तिक, 1948

हिमाचल प्रदेश सरकार

FOREST DEPARTMENT-A SECTION

NOTIFICATION

Shimla-2, the 27th October, 2026

No. FFE-A(B)1-2/2026.—The Governor, Himachal Pradesh is pleased to create and fill up the following additional posts for the Durgesharanya Kangra International Zoological Park

(DKIZP), Bankhandi, Dehra, District Kangra, H.P. by surrendering equal number of posts in each category, in the public interest, with immediate effect:—

Designation/ Posts	Existing (PMU + Director)	Additional Posts (DKIZP)	Pay Scale	Allocation/Remarks
Director	1	-	78800—209200	CF WL (North) D/shala shall be re-designated as CF WL (North) D/shala-*cum*-Director, DKIZP.
Dy. Director/ Sr. DCF	1	-	56100—177500	Sr. DCF/DCF posted in PMU re-designated as Dy. Director.
Asstt. Director HPFS	—	+1	56100—177500	Designated as ACF; included in HPFS Cadre Review Proposal.
RFO	1	+1	38500—122700	1 converted from RFO Publicity, 1 from O/o Collector Forests.
Dy. Ranger	1	+3	38100—120400	1 each from B.O. Prosecution, WL Kullu, WL Shimla, MSC Sastar & MSC Boul.
Forest Guard	2	+6	21300—67700	Sourced from Deputation reserve (for EAPs).
Supdt. Gr. II	1	-	38500—122700	To be Allocated from existing strength.
Sr. Asstt.	-	+2	38500—122700	To be Allocated from existing strength.
JOA (IT)	2	-	20600—65500	To be allocated from existing strength.
Peon	1	+1	18000-56900	To be allocated from existing strength.
Forest Worker	2	-	18400—58500	To be allocated from existing strength.
Veterinary Officer	-	+3	56100—177500	The post shall be filled on a regular basis. The recruitment and service conditions shall be governed by the Recruitment & Promotion (R&P) Rules applicable to the Animal Husbandry Department, as amended from time to time.
Engineers (Civil & Electrical)	-	+2	56100—177500	To be allocated on deputation basis
Total	12	19		11-PMU; 1-CF WL (North & 19 -Additional Requirement).

2. The Governor, Himachal Pradesh is further pleased to create & fill up the following 61 posts of Supporting manpower under the HPZCBS or any other agency authorized by the Government, as per approved norms, in the public interest, with immediate effect:—

Designation	Regular	Pay Scale	Qualification
Deputy Curators/ Senior Zoo Biologists	1	45000—60000	M.Sc. in Zoology/Wildlife Science or equivalent degree with minimum 7 years of practical zoo management experience.
Assistant Curators/ Zoo Biologists/ Nutritionist	3	37000—55000	M.Sc. in Zoology/Wildlife Science or equivalent with 2-3 years of relevant field or enclosure planning experience.
Scientist/Scientific Officer–Wildlife Training Facility	2	45000—60000	Ph.D. in Wildlife Science, Ecology or related field with published research and field experience.
Research Assistant / Scholar – Wildlife Training Facility	2	30000—45000	Master's degree in wildlife, zoology, forestry, ecology, veterinary/animal science or allied field; field/data competence desirable with a focus on wildlife ecology.
Education and Interpretation Officer	1	30000—45000	Postgraduate qualification in wildlife, zoology, forestry, education, communication or allied field with relevant experience.
Animal Keepers/ Animal Attendants	36	18000—25000	10+2, robust physical health, and an aptitude for or prior experience with animal care/ Diploma or certificate course in animal training.
Veterinary Assistants/ Technicians (Lab/Pathology/ Pharmacist etc.)	4	18000—25000	Degree/Diploma in Veterinary Pharmacy, Lab Technology, or related paramedical field.
IT/MIS/Digital Content Officer/ Inventory Assistant	2	18000—25000	Degree/Diploma in Computer Applications (BCA)/Information Technology (B.Sc. IT)/ Computer Science/Information Systems from a recognized University/Institution with relevant experience.
Technicians (Workshop Foreman -*cum*-Mechanic/HVAC/ Pump/Electrical/ Plumbing)	5	18000—25000	ITI Certification in the respective trade with 2-3 years of practical experience.
Landscaping (Assistant Floriculturist/ Horticulturist/ Agriculturist)	1	30000—45000	Diploma/Degree in Horticulture, Agriculture, or Botany with landscaping experience.
Driver	4	25000—45000	Matriculation with a valid Heavy/Light Motor Vehicle license and a minimum of 3 years of accident-free driving experience.
Total	61		

3. The Governor, Himachal Pradesh is further pleased to engage 31 Van Mitras for the DKIZP Bankhandi, Dehra, Disrict Kangra, as per policy, in the public interest, with immediate effect.

4. The services of MTW, Safari Driver, Landscaping Plumber and Electrician be outsourced.

By order,

M. SUDHA DEVI, IAS,
Principal Secretary (Forest).

हिमाचल प्रदेश चौदहवीं विधान सभा

अधिसूचना

शिमला–171 004, 26 अक्तूबर, 2026

सं0: वि0स0–विधायन.–प्रा0 / 1–1 / 2023.—राज्यपाल महोदय का निम्नलिखित आदेश दिनांक 25 अक्तूबर, 2026 सर्वसाधारण की सूचनार्थ प्रकाशित किया जाता है:—

मैं, कविन्द्र गुप्ता, राज्यपाल, हिमाचल प्रदेश, भारतीय संविधान के अनुच्छेद 174(1) द्वारा प्रदत्त शक्तियों के अनुसरण में हिमाचल प्रदेश चौदहवीं विधान सभा के तेरहवें सत्र का आहवान सोमवार, दिनांक 16 नवम्बर, 2026 को अपराह्न 02.00 बजे से हिमाचल प्रदेश विधान सभा, तपोवन, धर्मशाला में समवेत होने के लिए करता हूं।

कविन्द्र गुप्ता
राज्यपाल,
हिमाचल प्रदेश।

आदेश द्वारा,

यशपाल शर्मा
सचिव,
हिमाचल प्रदेश विधान सभा।

HIMACHAL PRADESH FOURTEENTH VIDHAN SABHA

NOTIFICATION

Shimla–171 004, the 26th October, 2026

No. V.S.-Legn.-Pri/1-1/2023.—The following order by the Governor of the State of Himachal Pradesh, dated the 25th October, 2026 is hereby published for general information:—

In exercise of the powers conferred upon me by virtue of clause (1) of Article 174 of the Constitution of India, I, Kavinder Gupta, Governor of Himachal Pradesh, hereby summon the Fourteenth Vidhan Sabha to meet for its Thirteenth Session at

02.00 P.M. Monday, the 16th November, 2026, in the Himachal Pradesh Vidhan Sabha, Tapovan, Dharamshala.

KAVINDER GUPTA,
Governor,
Himachal Pradesh.

By order,

YASH PAUL SHARMA,
Secretary,
H.P. Vidhan Sabha.

URBAN DEVELOPMENT DEPARTMENT

Solid Waste Management (Collection, Transportation and Disposal) Bye laws-2026
Municipal Council, Theog

DRAFT

Dated the 13th October, 2026

No. MC Theog/2026-1914.—In exercise of the powers conferred by section 202 (t) under Chapter XI of Himachal Pradesh Municipal Council Act, 1994. The following Bye laws are hereby made by the Municipal Council Theog for draft of " *Solid Waste Management Rules, 2026 [S.O. 388(E) notified on 27th January 2026], which supersede the SWM Rules, 2016*."

Legal Authority Section 202 & 217, HP Municipal Act, 1994 (Act No. 12 of 1994).	**Aligned With** Solid Waste Management Rules, 2026 [S.O. 388(E), 27 January 2026].
Supersedes Door-to-Door Garbage Collection & Disposal Bye-Laws 2018.	**Effective Date** Date of adoption and publication in Rajpatra (H.P. Gazette).

Note.— These Bye-Laws are framed in alignment with the Solid Waste Management Rules, 2026 (S.O. 388(E) notified on 27th January 2026), which supersede the SWM Rules, 2016. They apply to all municipal areas of the Municipal Council under the Himachal Pradesh Municipal Act, 1994 for the information of general public and notice is hereby given that the said Solid Waste Management bye laws 2026 in the Municipal Council Theog.

Whereas, the Municipal Council THEOG drafted the *"Solid Waste Management Rules, 2026"* were published in the Gazette Himachal Pradesh, under Section 217 read with Section 202 of the Himachal Pradesh Municipal Act, 1994.

And whereas, no objections were received from any quarter within the specified period of 15 days from the date of publication of these draft bye-laws.

Now, therefore, in exercise of the powers conferred by under Section 202 and Section 217 of the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994) as amended from time to time,

the final **"Municipal Council Theog Solid Waste Management Rules, 2026"** are hereby notified and published the Rajpatra, Himachal Pradesh.

CHAPTER-I
GENERAL

1. Short Title, Commencement and Application.—(1) These Bye-Laws may be called the Solid Waste Management (Collection, Transportation and Disposal Bye-laws-2026) of Municipal Council Theog for Municipal Solid Waste Management and Disposal.

(2) These Bye-Laws shall come into force on the date of their adoption and publication in the Rajpatra (Gazette of Himachal Pradesh Government).

(3) These Bye-Laws shall apply to Theog municipal area

(4) These Bye-Laws are made in exercise of powers conferred by Sections 202 and 217 of the Himachal Pradesh Municipal Act, 1994 (Act No. 12 of 1994), read with the Solid Waste Management Rules, 2026 [S.O. 388(E), dated 27 January 2026].

2. Definitions.—In these Bye-Laws, unless the context otherwise requires,—

"Act" means the Himachal Pradesh Municipal Corporation Act, 1994 and Himachal Pradesh Municipal Act, 1994.

"Aerobic Composting" means a controlled process involving microbial decomposition of organic matter in the presence of oxygen.

"Anaerobic Digestion" means a controlled process involving microbial decomposition of organic matter in absence of oxygen.

"Authorisation" means the permission given by the concerned State Pollution Control Board or Pollution Control Committee under SWM Rules, 2026 to the operator of a facility or urban local authority.

"Biodegradable Waste" means any organic material that can be degraded by micro-organisms into simpler stable compounds.

"Bio-methanation" means a process which entails enzymatic decomposition of organic matter by microbial action to produce methane-rich biogas.

"Brand Owner" means a person or company who sells any commodity under a registered brand label.

"Bulk Waste Generator" means entities satisfying at least one of the following criteria: (i) buildings with floor area of 20,000 sq.m. or above; (ii) water consumption of 40,000 litres per day; or (iii) solid waste generation of 100 kg per day. This includes Central/State Government departments, local bodies, PSUs, private companies, hospitals, nursing homes, schools, colleges, universities, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes. [As per Rule 3(i) of SWM Rules, 2026 - Revised from 100 kg/day under 2016 Rules].

"Bye-Laws" means the regulatory framework notified by local body for facilitating implementation of SWM Rules, 2026 in their jurisdiction.

"Co-processing" means use of non-biodegradable and non-recyclable solid waste having calorific value exceeding 1500 kcal/kg as raw material or energy source in industrial processes.

"Combustible Waste" means non-biodegradable, non-recyclable, non-reusable, non-hazardous solid waste having minimum calorific value exceeding 1500 kcal/kg, excluding chlorinated materials.

"Composting" means a controlled process involving microbial decomposition of organic matter.

"Decentralised Processing" means establishment of dispersed facilities for maximising processing of wet waste or horticulture waste, and segregation of dry waste, sanitary waste and special care waste, closest to source of generation so as to optimise transportation.

"Disposal" means the final and safe disposal of post-processed residual solid waste and inert street sweepings in sanitary landfills as specified in Schedule-II of SWM Rules, 2026.

"Door-to-Door Collection" means collection of solid waste from the door step of households, shops, commercial establishments, offices, institutional or any other non-residential premises; including collection from entry gate or designated location on ground floor in a housing society, multi-storied building, apartments, or large complex.

"Dry Waste" means waste other than wet waste, sanitary waste and special care waste; includes recyclable waste and non-recyclable waste. [**Note.—**Re-defined under SWM Rules, 2026 to exclude sanitary and special care waste].

"Dump Sites" means land utilised by local body for disposal of solid waste without following the principles of sanitary land filling.

"Extended Bulk Waste Generator Responsibility (EBWGR)" means the obligation of bulk waste generators to ensure environmentally sound management of solid waste generated by them, including procurement of EBWGR certificates from local body. (New provision under SWM Rules, 2026).

"Fine/Penalty" means penalty imposed on waste generators or operators of waste processing and disposal facilities under these Bye-Laws for non-compliance.

"Inerts" means wastes which are non-biodegradable, non-recyclable or non-combustible street sweepings, dust and silt removed from surface drains.

"Informal Waste Collector" means individuals, associations or waste traders involved in collecting, segregating, sorting, sale and purchase of recyclable materials.

"Local Body/Municipality" means Municipal Council of Himachal Pradesh.

"Material Recovery Facility (MRF)" means a facility where solid waste other than wet waste and horticulture waste can be temporarily stored to facilitate segregation, sorting, and transfer of recyclables and non-recyclables to authorised recyclers or waste processors.

"Non-biodegradable Waste" means any waste that cannot be degraded by micro-organisms into simpler stable compounds.

"Registered Environment Auditor" means Environment Auditor as defined under the Environment Audit Rules, 2025 as amended from time to time.

"Residual Solid Waste" means waste and rejects from solid waste processing facilities that are not suitable for recycling or further processing.

"Refuse-Derived Fuel (RDF)" means fuel derived from solid waste such as plastic, wood, pulp or organic waste, excluding chlorinated materials, produced in the form of pellets or fluff.

"Sanitary Land Filling" means the final and safe disposal of residual solid waste and inert waste on land in a facility designed with protective measures against ground water, surface water and air pollution.

"Sanitary Waste" means waste comprising used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste. (Separately categorised under SWM, Rules, 2026).

"Secondary Storage" means the temporary containment of solid waste after collection at secondary waste storage depots, material recovery facilities or bins for onward transportation.

"Segregation" means sorting and separate storage of various components of solid waste namely: (i) wet waste including agriculture and dairy waste; (ii) dry waste including recyclable waste, non-recyclable combustible waste; (iii) sanitary waste and non-recyclable inert waste; (iv) special care waste; and (v) construction and demolition waste. (Four-stream segregation mandated under SWM Rules, 2026).

"Special Care Waste" means discarded paint drums, pesticide cans or containers, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, waste batteries, used or waste needles and syringes and contaminated gauze, or any other waste notified by CPCB. (Replaces 'Domestic Hazardous Waste' under SWM Rules, 2026).

"Tipping Fee" means a fee or support price paid to the concessionaire or third party and operator of waste processing facility or for disposal of residual solid waste at the landfill.

"User Fee" means a fee imposed by the local body on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services.

"Waste Generator" means every person or group of persons, every residential premises and non-residential establishment including Indian Railways and defence establishments, which generate solid waste.

"Waste Hierarchy" means the priority order for managing solid waste: prevention > reduction > reuse > recycling > recovery > disposal. (New provision under SWM Rules, 2026).

"Waste Picker/Collector" means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from source of generation, streets, bins, MRFs, processing and disposal facilities.

"Waste-to-Energy" means use of solid waste for generation of energy including co-processing through incineration or biomethanation.

"Wet Waste" means organic waste including kitchen waste, food waste, vegetable waste, meat waste, fruits waste, flower waste, and biodegradable waste. (New terminology under SWM Rules, 2026 replacing 'biodegradable waste' for primary collection purposes).

Words and expressions used herein but not defined shall have the same meaning as in the Environment (Protection) Act, 1986; the Water (Prevention and Control of Pollution) Act, 1974; the Air (Prevention and Control of Pollution) Act, 1981; Himachal Pradesh Municipal Act, 1994; and the Solid Waste Management Rules, 2026.

CHAPTER-II
MUNICIPAL SOLID WASTE MANAGEMENT SYSTEM

3. Integrated Solid Waste Management System.—The Municipal Council/Nagar Panchayat shall establish an Integrated Solid Waste Management (ISWM) system with the aim of reducing the amount of waste being disposed, while maximising resource recovery and efficiency. The preferred Waste Hierarchy order, as mandated by SWM Rules, 2026, shall be:—

- Prevention—reducing waste generation at source (most preferred)
- Reduction and Reuse—minimising waste and reusing materials to the extent possible.
- Recycling—recovery of recyclable material through segregation, collection and re-processing.
- Composting/Bio-methanation—processing of organic fraction of waste; composting used to improve soil health.
- Waste-to-Energy—energy recovery through heat, electricity or fuel where material recovery is not possible (e.g., biomethanation, incineration, production of RDF, co-processing).
- Disposal—residual inert waste disposed in sanitary landfills in accordance with Schedule-II of SWM Rules, 2026 (least preferred option).

(2) Decentralised Processing shall be prioritised, especially for wet waste and horticulture waste, to minimise transportation and maximise local resource recovery, in accordance with SWM Rules, 2026.

(3) The ISWM system shall be environment friendly and promote greenhouse gas emission reductions through waste minimisation, recycling, waste-to-energy strategies and landfill gas capture.

CHAPTER-III
COLLECTION & TRANSPORTATION OF MUNICIPAL SOLID WASTE

4. Four-Stream Segregation and Primary Storage at Source :

Note.—Major Change from 2018 Bye-Laws: SWM Rules, 2026 mandate FOUR-stream segregation (wet waste, dry waste, sanitary waste, special care waste) instead of the previous three-

stream system (biodegradable, non-biodegradable, domestic hazardous waste). 'Domestic Hazardous Waste' is now called 'Special Care Waste'.

(1) It shall be the prime responsibility of every waste generator/citizen to segregate the waste generated by them into FOUR separate streams and hand over segregated waste to authorised waste pickers or waste collectors designated by the ULB or agency hired by ULB :—

Waste Stream	Colour Code	Types of Waste	Handling
Wet Waste	Green Bin	Kitchen waste, food waste, vegetable waste, meat waste, fruit waste, flower waste, biodegradable waste, agriculture & dairy waste.	Composting, biomethanation or decentralised processing.
Dry Waste	Blue Bin	Recyclable waste (paper, plastic, glass, metal), non-recyclable combustible waste; excludes sanitary & special care waste.	MRF, recycling facility, RDF plant.
Sanitary Waste	Red Bin	Used diapers, sanitary napkins, tampons, condoms, incontinence sheets and similar waste.	Registered incinerator, common CBMWTF or authorised processor.
Special Care Waste (formerly Domestic Hazardous Waste)	Black Bin	Discarded paint drums, pesticide cans, CFLs, expired medicines, broken thermometers, waste batteries, used needles/syringes.	Designated Special Care Waste Deposition Centre.

(2) Every waste generator shall keep suitable containers for the separate storage of each waste stream. Colour-coded bins shall be used as specified above.

(3) All gated communities and institutions with more than 5,000 sq.m. area, and all resident welfare associations, market associations, hotels and restaurants shall, within one year from the date of notification of these Bye-Laws, ensure segregation of waste at source, facilitate collection in separate streams, and hand over recyclable material to authorised waste pickers or recyclers. Bio-degradable/wet waste shall be processed through composting or bio-methanation within the premises as far as possible.

(4) Sanitary waste shall be securely wrapped in the pouches provided by manufacturers or brand owners, or in suitable wrapping material as instructed by the ULB, and placed in the sanitary waste (red) bin separately from dry waste or wet waste.

(5) Every street vendor shall keep suitable containers for waste generated during the course of their activity and shall deposit such waste at waste storage depot, container or vehicle as notified by the Municipality.

(6) Construction and Demolition waste shall be stored separately at source and disposed of as per the Environment (Construction and Demolition) Waste Management Rules, 2025.

(7) Horticulture and garden waste shall be stored separately at source and disposed of as per directions of the local body from time to time.

(8) No untreated bio-medical waste, e-waste, hazardous chemicals and industrial waste shall be mixed with municipal solid waste.

(9) No person shall burn or bury solid waste generated by them, or throw it on streets, open public spaces, drains or water bodies.

(10) No person shall organise an event or gathering of more than one hundred persons at any unlicensed place without intimating the Municipality at least three working days in advance. The organiser shall ensure segregation and proper handover of waste.

5. Primary Collection of Municipal Solid Waste.—(1) MunicipalCouncil/Nagar Panchayat shall ensure daily door-to-door collection of segregated solid waste from ALL households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storey buildings, large commercial complexes, malls, and housing complexes, waste may be collected from the entry gate or any other designated location.

(2) Vehicles used for collection and transportation shall be equipped with appropriate size and capacity to provide SEPARATE COMPARTMENTS for wet waste and dry waste, and provide necessary arrangements for separate collection of sanitary waste, special care waste and horticultural waste. No intermixing of waste streams shall occur during transportation.

(3) Collection vehicles shall be equipped with GPS tracking devices for ULBs. The same may be extended to smaller ULBs depending on requirement.

(4) Timings for door-to-door collection shall be fixed by the concerned ULB as follows:—

- Residential areas: Generally 6.00 A.M. to 9.00 A.M.
- Commercial complexes, offices and secondary bins: 9.00 A.M. to 11.00 A.M.

(5) Collection vehicles such as tricycles, auto tippers etc. shall be equipped with audible alarms as per rules. Timings shall be strictly followed by sanitation workers.

(6) Municipal Council/Nagar Panchayat shall establish a system to recognise organisations of waste pickers or informal waste collectors and integrate authorised waste pickers in solid waste management, including provision of identity cards.

(7) Municipal Council/Nagar Panchayat shall facilitate formation of Self-Help Groups and encourage integration of informal waste pickers in solid waste management.

(8) Street sweepings and horticulture waste shall be collected separately. Horticulture/ garden waste shall be processed in parks and gardens as far as possible.

(9) Municipal Council/Nagar Panchayat shall set up a ward-level SWM office/centre in each ward for grievance redressal and solid waste management.

6. Duties of Bulk Waste Generators :

Note.—New requirement under SWM Rules, 2026: All Bulk Waste Generators must register on the centralised online portal and comply with Extended Bulk Waste Generator Responsibility (EBWGR) obligations.

Every Bulk Waste Generator shall : —

(a) Register themselves with the concerned local body through the centralised online portal. Any change in registration information shall be notified to the local body.

(b) Make necessary arrangements for collecting and handing over dry waste, sanitary waste and special care waste to the local body or agency authorised by it.

(c) Set up and operate a wet waste processing facility of adequate capacity (including for horticulture waste) to process all wet waste generated. Existing bulk waste generators unable to set up decentralised wet waste processing shall seek exemption from the local body and procure EBWGR certificates.

(d) Fulfil Extended Bulk Waste Generator Responsibility (EBWGR) for: (i) processing of wet waste; and (ii) environmentally sound management of dry waste, special care waste and sanitary waste, as per norms issued by CPCB.

(e) Submit annual returns by 30th June every year on the centralised online portal in respect of EBWGR obligations. Annual returns shall be submitted to local bodies for further processing and made available in the public domain.

(f) Not mix biomedical waste with solid waste if identified as an occupier under Biomedical Waste Management Rules, 2016.

(g) Not engage with any entity not having registration mandated under these rules.

7. User Charges for Door-to-Door Collection Services.—(1) User charges for door-to-door collection services shall be collected from every household and establishment in all wards within the municipal boundaries. The user charge schedule is as follows :—

Sl.	Category	Monthly User Charge (INR)
1.	Household (area less than 2,000 sq. ft.)	Rs. 80
2.	Household (area more than 2,000 sq. ft.)	Rs. 160
3.	Commercial Complex (Dhaba, sweet shop, coffee house, provisional stores).	Rs. 200
4.	Pan Shop	Rs. 80
5.	Tea Shop	Rs. 120
6.	Shops (daily needs, clothes)	Rs. 100
7.	Vegetables & Fruits Shops (Wholesale)	Rs. 800
8.	Vegetables & Fruits Shops (Retail)	Rs. 200
9.	Sweet/Snacks Shop (Big)	Rs. 200
10.	Offices (2 rooms)	Rs. 100
11.	Offices (3–5 rooms)	Rs. 200
12.	Offices (6–10 rooms)	Rs. 1000
13.	Offices (11–20 rooms)	Rs. 2000
14.	Offices (more than 20 rooms)	Rs. 2,000 for 20 rooms + Rs. 100 per additional room.
15.	Bank	Rs. 800
16.	Government Schools	Rs. 160
17.	Private Schools (up to 100 students)	Rs. 400
18.	Private Schools (more than 100 students)	Rs. 500
19.	Bakeries (small)	Rs. 200
20.	Bakeries (manufacturing units)	Rs. 1000

21.	PG Hostel/Guest House (up to 10 rooms)	Rs. 500
22.	PG Hostel/Guest House (11–20 rooms)	Rs. 1000
23.	PG Hostel/Guest House (21–30 rooms)	Rs. 2000
24.	PG Hostel/Guest House (more than 30 rooms)	Rs. 2000 for 30 rooms + Rs. 300 per additional room.
25.	Dharamshala	Rs. 1000
26.	Factories (Manufacturing unit)	Rs. 1,500
27.	Workshop (Tyre puncture shop)	Rs. 80
28.	Workshop (repair shop)	Rs. 200
29.	Workshop (repair + spare parts shop)	Rs. 200
30.	Workshop (vehicle showroom, repair + spare parts)	Rs. 500
31.	Workshop (not touching any NH or SH)	Rs. 300
32.	Restaurants	Rs. 1000
33.	Restaurants + Bar	Rs. 1200
34.	Cinema Hall (Theatre, multiplex)	Rs. 1500
35.	Government College	Rs. 1,200
36.	Private College	Rs. 1,500
37.	Hospital/Nursing Home (up to 50 beds)	Rs. 1,500
38.	Hospital/Nursing Home (51–100 beds)	Rs. 2,000
39.	Hospital/Nursing Home (more than 100 beds)	Rs. 2,000 + Rs. 250 per additional bed.
40.	Clinics	Rs. 160
41.	Clinics with medicine shops	Rs. 200
42.	Chemist Shop	Rs. 160
43.	Laboratory	Rs. 200
44.	Banquet Hall/Hotel	Rs. 2,000 & Rs. 2,000 per trip on demand.
45.	Special Hotels (more than 50 rooms)	Rs. 15,000 & Rs. 2,000 per trip on demand.
46.	Bulk vehicle on demand (Dumper)	Rs. 3500 per trip
47.	Big Malls	Rs. 2,000 per floor
48.	Meat Shops	Rs. 320
49.	Confectionery + Veg Shop	Rs. 250
50.	Scrap Dealers	Rs. 400
51.	Street Vendor	Rs. 80
52.	Cow dung from cattle at households	Rs. 250
53.	Nai/Barber Shop (Saloon)	Rs. 320
54.	Sewing shop (Darji)	Rs. 160
55.	Petrol Pump	Rs. 480
56.	Any other establishment not mentioned above	To be decided by ULB

Note.—User charges as prescribed above can be revised by the ULB from time to time keeping in view the 'Polluter Pays Principle' to meet the operation and maintenance cost of services under Solid Waste Management. User charges, contact persons and numbers shall be conveyed to the general public through display on vehicles, hoardings, pamphlets, etc.

(2) No manual loading or unloading of waste in compactor shall be practised with open hands or without safety measures, in accordance with SWM Rules, 2026.

(3) The above mentioned rates will be revised biannually, @10% increase.

8. Secondary Storage of Municipal Solid Waste.—(1) Municipal Council/Nagar Panchayat shall develop secondary storage bins/points for collection of waste and shall monitor their condition regularly. Storage bins shall be :—

- Designed on the basis of quantity of waste generated and population density
- Minimum 500 metres between two bins; within radius of 1 km, maximum 5 bins
- Covered with movable lid and connected with metallic or non-metallic road
- Colour-coded for different waste streams as per SWM Rules, 2026
- Artistic in design to motivate citizens to use them.

(2) Colour coding for secondary storage bins shall strictly follow SWM Rules, 2026: Green for wet/biodegradable waste; Blue for dry waste; Red for sanitary waste; Black for special care waste.

(3) All cooperative societies, residential welfare associations and institutions shall place suitable bins approved by the ULB in their compounds for proper waste storage and collection.

(4) Municipal Council/Nagar Panchayat shall establish Special Care Waste (formerly Domestic Hazardous Waste) Deposition Centres—at least one centre for every 20 sq.km. area — and notify timings for receiving such waste.

(5) Municipal Council/Nagar Panchayat shall set up covered secondary storage facility for street sweepings and silt from surface drains where direct collection is not convenient.

(6) Bio-medical and industrial waste shall not be mixed with municipal solid waste. Common Biomedical Waste Treatment Facilities (CBMWTF) shall be developed on cluster basis.

(7) Stray animals shall be restricted from roaming in and around waste disposal sites, secondary storage bins and public places.

9. Secondary Collection and Transportation.—(1) Each secondary storage bin shall be attended daily by auto tipper, tractor or compactor

(2) Closed vehicles shall be used for transportation of waste to prevent foul odour, littering and unsightly conditions. Separate compartments shall be maintained for different waste streams.

(3) Transport segregated wet waste to registered wet waste processing facility; dry waste to registered MRF or processing facility; sanitary waste and special care waste to registered recycler, processor, incinerator, or CBMWTF.

(4) Municipal Council/Nagar Panchayat shall ensure safe storage and transportation of special care waste (formerly domestic hazardous waste) to authorised disposal facilities.

(5) GPS/GPRS tracking shall be installed in collection and transportation vehicles for ULBs having population above 6,000.

CHAPTER-IV

PROCESSING & DISPOSAL OF MUNICIPAL SOLID WASTE

10. Online Registration and Reporting:

Note.—New requirement under SWM Rules, 2026: All local bodies, concessionaires, waste processing facility operators and bulk waste generators must register on the centralised online portal and file quarterly and annual returns.

(1) The Municipal Council/Nagar Panchayat shall register on the centralised online portal as mandated by SWM Rules, 2026.

(2) All waste processing facility operators shall register on the centralised online portal and file: (i) quarterly returns by 15th of the first month of the next quarter; and (ii) annual returns by 30th June every year, in respect of quantities of wet waste, dry waste, special care waste, sanitary waste and horticulture waste received and processed.

(3) Data filed by operators shall be made available in the public domain and published on the website of the local body.

11. Waste Processing.—(1) Municipal Council/Nagar Panchayat, with approval of State Pollution Control Board, shall develop solid waste processing plants to utilise daily generated biodegradable/wet waste so as to reduce the quantity going to sanitary landfill.

(2) The following processing methods shall be promoted, in accordance with SWM Rules, 2026 :—

- Composting: Windrow composting plant, vermicomposting plant, Drum Composting, OWC composting.
- Bio-methanation: Bio-gas plants, Compressed Bio-Gas (CBG) plants
- Material Recovery Facilities (MRF): For dry waste segregation, sorting and channelisation.
- Waste-to-Energy: Incineration (for non-recyclable, non-biodegradable waste with calorific value > 1500 kcal/kg), RDF plants.
- Co-processing: Sending non-biodegradable dry waste as RDF to nearby cement factories.

(3) Decentralised composting and community-level bio-gas generation shall be promoted actively, including home composting and horticulture waste processing within parks and gardens.

(4) All RDF/SCF plants shall register and report availability of RDF on the centralised online portal on a monthly basis.

(5) RDF or Segregated Combustible Fraction supplied to Waste-to-Energy plants shall have a minimum calorific value of 1500 Kcal/kg.

12. Waste Disposal.—(1) Municipal Council/Nagar Panchayat shall ensure that only the following categories of waste go to the sanitary landfill: non-usable, non-recyclable, non-

biodegradable, non-combustible, non-energy recoverable dry waste; non-reactive inert waste; pre-processing rejects; and residues from waste processing facilities. No wet waste or construction and demolition waste shall be disposed in the sanitary landfill.

(2) Sanitary landfills shall meet the specifications given in Schedule-II of SWM Rules, 2026.

(3) A Sanitary Landfill user fee shall be levied for unsegregated waste, recyclable or energy recoverable waste, unprocessed biodegradable waste or C&D waste sent to the sanitary landfill. The user fee for such waste shall be higher than the collection, transportation and waste processing costs, as per SWM Rules, 2026.

(4) Municipal Council/Nagar Panchayat shall investigate all old open dump sites for potential of bio-mining and bio-remediation and take necessary actions.

(5) Open dumping shall be completely phased out in accordance with the timeline prescribed in Schedule-I of SWM Rules, 2026.

(6) The operator of the Sanitary Landfill shall register under SWM Rules, 2026 on the centralised portal and file annual returns by 30th June every year.

CHAPTER-V
MONITORING BY WARD SANITATION COMMITTEE

13. Constitution of Ward Sanitation Committee :

A Ward Sanitation Committee (WSC) shall be constituted in each ward of the Municipal Council/Nagar Panchayat. The WSC shall have 11 to 15 members comprising:—

- Ward member (Elected Representative)
- Sanitary Inspector
- Tax collector or designated officer of the ULB for each ward
- Representatives of Resident Welfare Associations (RWAs)
- Representatives from slum sanitation committees
- Representatives of Community Based Organisations (SHGs, youth clubs, etc.)
- Local leaders and senior citizens.

The Ward Sanitation Committee shall oversee all sanitation activities in the ward and shall act as the first point of grievance redressal on sanitation issues.

14. Functions of Ward Sanitation Committee :

- Oversee sanitation and cleanliness activities in the ward
- Act as a grievance redressal point on sanitation issues at ward level

- Impose fines on offenders as per these Bye-Laws, and also have the power to waive penalties in appropriate cases.

- Promote home composting, bio-gas generation and decentralised processing of waste at community level.

- Issue written warnings to offenders. After two warnings, penalty shall be collected as per these Bye-Laws.

- Monitor the door-to-door collection services, proper functioning of secondary storage bins and report deficiencies to the ULB.

CHAPTER-VI
RESPONSIBILITIES OF STAKEHOLDERS

15. Responsibilities of Waste Generators :

- Segregate and store waste in FOUR separate streams at source — wet waste, dry waste, sanitary waste and special care waste — and hand over to authorised waste collectors as per ULB directions.

- Not throw, burn or bury solid waste on streets, open public spaces, drains or water bodies.

- Not let dirty water, mud, night soil, cow dung, urine or polluted water accumulate in own compound or flow on common streets.

- Securely wrap used sanitary waste in pouches provided by manufacturers or in suitable biodegradable wrapping material, and place in the sanitary waste bin.

- Dispose of recyclable waste to authorised waste pickers or collectors designated by the ULB.

- Pay user fees as specified in these Bye-Laws

- Not throw or burn dead animals or their remains in any public place

- Comply with directions of the Ward Sanitation Committee and the ULB.

16. Responsibilities of Bulk Waste Generators :

- Register on the centralised online portal of the local body

- Set up and operate wet waste processing facility of adequate capacity or procure EBWGR certificates from the local body.

- Hand over dry waste, sanitary waste and special care waste to the local body or authorised agency.

- Submit annual returns by 30th June every year on the centralised online portal

- Ensure that solid waste is not littered during transportation

- Pay EBWGR certificate costs as determined by CPCB guidelines.

17. Responsibilities of Municipal Council/Nagar Panchayat :

- Register on the centralised online portal and comply with all reporting requirements under SWM Rules, 2026.
- Ensure daily, year-round cleaning of all common roads, public places, temporary settlements, slums, markets, parks, gardens, tourist spots and cemeteries within its territorial area.
- Provide and maintain suitable colour-coded community bins on public roads or other public spaces.
- Ensure collection, transportation and processing of solid waste in an environmentally sound manner in accordance with guidelines of CPCB and MoHUA.
- Generate EBWGR certificates for procurement by bulk waste generators after waste is delivered to registered processing facilities.
- Designate one Ward Officer in every ward to supervise sanitation activities, waste containers, public toilets, transfer stations and disposal facilities.
- Facilitate construction, operation and maintenance of solid waste processing facilities, adopting suitable technology and guidelines issued by MoHUA/CPCB.
- Conduct regular Information, Education and Communication (IEC) campaigns on minimal waste generation, segregation, reuse, and user fee payment.
- Replace chemical fertilizers with compost in all parks and gardens within two years of notification.
- Ensure all workers handling solid waste are provided with personal protective equipment — uniform, fluorescent jacket, hand gloves, raincoats, appropriate footwear and masks.
- Promote formalisation of informal waste sector and integration of waste pickers into the formal SWM system with identity cards and priority.
- File quarterly and annual returns as required under SWM Rules, 2026
- In case of accident at any solid waste facility, the officer-in-charge shall report to the Municipal Council/Nagar Panchayat immediately.

CHAPTER-VII
PROSECUTION & PENALTIES

18. Prosecution.—(1) Prosecution may be made for violation of these Bye-Laws under :—

- Solid Waste Management Rules, 2026 [S.O. 388(E), dated 27 January 2026]
- Himachal Pradesh Municipal Council/Nagar Panchayat Act, 1994
- Environment (Protection) Act, 1986
- HP non biodegradable Act, 1995.

(2) Prosecution may also be initiated against officials or workers responsible for implementing services under these Bye-Laws if they fail to perform their tasks or delay implementation.

(3) Whosoever contravenes these Bye-Laws shall, in addition to penalties mentioned herein, be liable for disconnection of water supply, electricity and other civic amenities. The Executive Officer/Secretary of the ULB may request the competent authorities to withdraw any other service granted in favour of the offending institution, commercial establishment or person.

19. Schedule of Penalties.—Fixed penalties for violation of these Bye-Laws are as follows :—

Sl.	Offence	Penalty (Municipal Council/ Nagar Panchayat)
1.	Littering by residents of residential colony	Rs. 500 per day
2.	Open dumping by shopkeepers	Rs. 1,000 per day
3.	Littering/open dumping by restaurant owners	Rs. 2,000 per day
4.	Littering/open dumping by hotel owners	Rs. 2,000 per day
5.	Littering/open dumping by industries	Rs. 5,000 per day
6.	Street vendors (fast food, chat, ice cream, juice corners etc.).	Rs. 250 per day
7.	Open defecation/urination in public place	Rs. 500 per offence
8.	Disposal of dung in open/public space	Rs. 2,000 per day
9.	Disposal of C&D waste in open space/roadside/public place by resident.	Rs. 2,000 per day
10.	Littering of dung, C&D waste on road while transporting by private vehicle/tractor.	Rs. 2,000 per day
11.	Disposal of waste water from house in non-authorised place.	Rs. 2,000 per day
12.	Disposal of sewer in non-authorised place	Rs. 5,000 per day
13.	Not keeping closed dustbins in adequate number by commercial establishments.	Rs. 5,000 per day
14.	Spilling of oil, dust, water or other material by roadside mechanics.	Rs. 1,000 per day
15.	Disposal of skin, feather, blood, flesh or any other animal material by shopkeeper.	Rs. 2,000 per day
16.	Littering by pet animals (dogs, cow, etc.) due to owner negligence.	Rs. 1,000 per day
17.	Littering/disposal of waste at marriage halls, community places, exhibition halls, mela grounds.	Rs. 5,000 per day
18.	Encroachment of road by dhabas or shops and disposing waste on roadside/open space.	Rs. 1,000 per day
19.	Encroachment by fruit/vegetable local vendors and disposing waste on roadside/open space.	Rs. 250 per day
20.	Encroachment by hair-cutting salons and disposing waste on roadside/open space.	Rs. 250 per day
21.	Encroachment and disposal of C&D waste in open space by businessmen/shopkeepers.	Rs. 5,000 per day
22.	Disposal of waste by private nursing homes/ hospitals/clinics/dispensaries on roadside/open space.	Rs. 5,000 per day

23a.	Non-segregation of waste at source — Residents (1st offence).	Rs. 250
23b.	Non-segregation of waste at source — Residents (2nd & subsequent offences in a month).	Rs. 500
24a.	Non-segregation of waste at source — Shopkeepers (1st offence).	Rs. 500
24b.	Non-segregation of waste at source — Shopkeepers (2nd & subsequent offences in a month).	Rs. 1,000
25a.	Non-segregation of waste at source — Restaurant owners (1st offence).	Rs. 1,000
25b.	Non-segregation of waste at source — Restaurant owners (2nd & subsequent offences).	Rs. 2,000
26a.	Non-segregation of waste at source — Hotel owners (1st offence).	Rs. 1,500
26b.	Non-segregation of waste at source — Hotel owners (2nd & subsequent offences).	Rs. 2,500
27a.	Non-segregation of waste at source — Industrial establishments (1st offence).	Rs. 3,000
27b.	Non-segregation of waste at source — Industrial establishments (2nd & subsequent offences).	Rs. 5,000
28a.	Non-segregation of waste at source — Sweet/snack/ fast-food vendors (1st offence).	Rs. 250
28b.	Non-segregation of waste at source — Sweet/snack/ fast-food vendors (2nd & subsequent).	Rs. 500
29.	Failure of Bulk Waste Generator to register on centralised online portal.	Rs. 5,000 per month of default
30.	Failure of Bulk Waste Generator to file annual returns by 30th June.	Rs. 2,000 per month of delay
31.	Mixing of sanitary waste or special care waste in general waste stream.	Rs. 500 per offence (residents); Rs. 2,000 per offence (commercial).

Note.—Penalties at Sl. No. 29–31 are new additions under these Bye-Laws to align with obligations created by SWM Rules, 2026, including mandatory online portal registration for Bulk Waste Generators and prohibition on mixing sanitary waste/special care waste streams.

CHAPTER-VIII
REPEAL AND SAVINGS

20. Repeal.—(1) Upon these Bye-Laws coming into force, the Door-to-Door Garbage Collection and Disposal Bye-Laws 2018 of this Municipal Council/Nagar Panchayat, and any other rules, bye-laws or policies with regard to this matter adopted by the ULB, shall be repealed and shall be considered disaffirmed.

(2) Any work done or scheme implemented under the previous Bye-Laws shall not be invalidated unless it is directly contrary to the provisions of these Bye-Laws.

21. Power to Amend.—The Municipal Council/Nagar Panchayat may, from time to time, amend these Bye-Laws to bring them in conformity with any amendment to the Solid Waste Management Rules or directions of the Central Government, State Government, CPCB or National Green Tribunal.

Annexure

SUMMARY OF CHANGES FROM 2018 TO 2026 BYE-LAWS

The following table highlights the principal changes made to these Bye-Laws to align with the Solid Waste Management Rules, 2026 :—

Provision	Bye-Laws 2018 (SWM Rules 2016)	Bye-Laws 2026 (SWM Rules 2026)	Legal Basis
Segregation Streams	3 streams: Biodegradable, Non-biodegradable, Domestic Hazardous Waste.	4 streams: Wet Waste, Dry Waste, Sanitary Waste, Special Care Waste.	Rule 5(b) SWM 2026.
Domestic Hazardous Waste	Separate stream with red bin.	Renamed 'Special Care Waste'; managed through designated deposition centres.	Rule 3(zx) SWM 2026.
Colour Coding	Green, Blue, Red	Green (wet), Blue (dry), Red (sanitary), Black (special care).	Rule 8(h)(iv) SWM 2026.
Bulk Waste Generator Threshold	Average waste generation > 100 kg/day.	100 kg/day OR floor area ≥ 20,000 sq.m. OR water consumption ≥ 40,000 lpd.	Rule 3(i) SWM 2026.
Bulk Waste Generator Obligation	Segregate and hand over to ULB	EBWGR — must register online, set up decentralised wet waste processing or procure EBWGR certificates, file annual returns by 30 June.	Rule 6 SWM 2026.
Online Portal	Not required	Mandatory registration for local bodies, bulk waste generators, facility operators, concessionaires.	Rules 6, 7, 8, 10 SWM 2026.
Annual Returns	Not specified	Annual returns by 30 June; quarterly returns by 15th of first month of next quarter for facility operators.	Rules 7, 8 SWM 2026.
GPS Tracking	Not specified	Mandatory for collection/transport fleet in ULBs with population > 50,000.	Rule 8(h)(ix) SWM 2026.
Sanitary Waste	Included in dry/non-biodegradable stream	Separate stream (red bin); must be handed to registered incinerator/CBMWTF/processor.	Rule 3(zp) SWM 2026.
Disposal Reference	Schedule-I of SWM Rules, 2016	Schedule-II of SWM Rules, 2026	Rule 3(q) SWM 2026.
C&D Waste Rules	C&D Waste Management Rules, 2016	Environment (Construction and Demolition) Waste Management Rules, 2025.	Rule 5(d) SWM 2026.
Tipping Fee	Not specified	Sanitary Landfill user fee mandated for unsegregated or unprocessed waste.	Rule 12(3-6) SWM 2026.
Environment Audit	Not specified	State PCB or Registered Environment Auditor shall undertake audit of sanitary landfill operations.	Rule 12(7) SWM 2026.

Waste Hierarchy	Not specified	Mandatory: Prevention > Reduction > Reuse >Recycling > Recovery > Disposal.	Rule 3(zzi) SWM 2026.

Sd/-
Executive Officer,
Municipal Council Theog, Himachal Pradesh.

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप–तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश

अनु कुमारी पुत्री श्री देश राज, गांव लडडी, डाकघर सिढकुंड, उप–तहसील पुखरी, जिला चम्बा (हि0प्र0) ·· वादिया।

बनाम

आम जनता एवं ग्राम पंचायत सिढकुंड, विकास खण्ड चम्बा ·· प्रतिवादी।

विषय.––जन्म तिथि प्रविष्ट करने बारा।

इस अदालत में उप–मण्डलाधिकारी (ना0) महोदय चम्बा के कार्यालय पृष्ठांकन संख्या 7353/2026, दिनांक 01–10–2026 के माध्यम से प्राप्त दस्तावेज क्रमशः (1) जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र–संख्या HFW-B&D/CMO-CBA/2025/28585, दिनांक 31–08–2026, (2) शपथ पत्र, (3) जन्म रिपोर्ट, (4) आधार कार्ड, (5) परिवार रजिस्टर नकल जिसमें आवेदिका अनु कुमारी पुत्री श्री देश राज, गांव लडडी, डाकघर सिढकुंड, ग्राम पंचायत सिढकुंड, उप–तहसील पुखरी, जिला चम्बा (हि0प्र0) की जन्म तिथि किन्हीं कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है परिणामस्वरूप पंचायत जन्म पंजीकरण रजिस्टर में आवेदिका अनु कुमारी पुत्री श्री देश राज, गांव लडडी, डाकघर सिढकुंड का नाम एवं जन्म तिथि दर्ज न हुआ है, जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ–पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण–पत्र जो दिनांक 31–08–2026 को जारी हुआ है, उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि अनु कुमारी पुत्री श्री देश राज, गांव लडडी, डाकघर सिढकुंड, उप–तहसील पुखरी, जिला चम्बा की जन्म तिथि 01–02–1985 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत के सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख में दर्ज करने के आदेश पारित किये जाने हैं। अगर किसी को इस सम्बन्ध में कोई आपत्ति हो तो वह इस अदालत में नोटिस (इश्तहार) के जारी होने के एक माह के भीतर सुबह 10.00 से 5.00 तक अपनी आपत्ति दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में आवेदिका अनु कुमारी पुत्री श्री देश राज, गांव लडडी, डाकघर सिढकुंड, की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव सिढकुंड को पारित कर दिये जाएंगे।

आज दिनांक 07–10–2026 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील पुखरी, जिला चम्बा (हि0प्र0)।

In the Court of Sub-Divisional Magistrate, Bhattiy at Chowari, District Chamba (H.P.)

In the matter:

Sh. Rajeev Kumar s/o Sh. Paras Ram, r/o Village Kuther, P.O. Chowari, Tehsli Bhattiyat, Distt. Chamba (H.P.).

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, an application of Sh. Rajeev Kumar s/o Sh. Paras Ram, r/o Village Kuther, P.O. Chowari, Tehsli Bhattiyat, Distt. Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-*cum*-Medical officer of Health Chamba, Distt. Chamba (H.P.) for the delyed registration of his birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that Sh. Rajeev Kumar was born on 30-03-1991 but the registration of his birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, irder to verify and confirm thr accuracy of the information provided this proclamation is hereby issued for the general information of the public at large. Any person having any objection or relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 28th day of September, 2026.

Seal. Sd/-

Sub-Divisional Magistrate,
Bhattiyat, District Chamba (H.P.).

In the Court of Sub-Divisional Magistrate, Bhattiy at Chowari, District Chamba (H.P.)

In the matter:

Sh. Pawan Kumar s/o Sh. Hem Raj, r/o Village Findal, P.O. Bakloh, Tehsli Bhattiyat, Distt. Chamba (H.P.).

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, an application of Sh. Pawan Kumar s/o Sh. Hem Raj, r/o Village Findal, P.O. Bakloh, Tehsli Bhattiyat, Distt. Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-*cum*-Medical officer of Health Chamba Distt. Chamba (H.P.) for the delyed registration of his birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

whereas, it has been stated in the application that Sh. Pawan Kumar was born on 03-08-2003, but the registration of his birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, order to verify and confirm the accuracy of the information provided this proclamation is hereby issued for the general information of the public at large. Any person having any objection or relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 1st day of October, 2026.

Seal. Sd/-

Sub-Divisional Magistrate,
Bhattiyat, District Chamba (H.P.).

ब अदालत जनाब सहायक समाहर्ता प्रथम श्रेणी, ज्वालामुखी, जिला कांगड़ा (हि0प्र0)

मिसल नं0 : 7095116 किस्म मुकद्दमा : नाम दुरुस्ती तारीख पेशी : 17–11–2026

श्री धर्मेदर कुमार पुत्र बंसी लाल, निवासी सासन, मौजा घलौर, तहसील ज्वालामुखी (हि0प्र0) .. वादी।

बनाम

आम जनता .. प्रतिवादी।

नाम दुरुस्ती प्रार्थना–पत्र प्रार्थी धर्मेदर कुमार पुत्र बंसी लाल, निवासी सासन, मौजा घलौर, तहसील ज्वालामुखी (हि0प्र0)।

"इश्तहार राजपत्र हिमाचल प्रदेश "मुस्त्री मुनादी" व चस्पांगी"।

प्रार्थना–पत्र प्रार्थी धर्मेदर कुमार पुत्र बंसी लाल, निवासी सासन, मौजा घलौर, तहसील ज्वालामुखी (हि0प्र0) ने इस अदालत में प्रार्थना–पत्र दायर किया है कि उसका नाम राजस्व अभिलेख महाल सासन, मौजा घलौर में धर्मेदर सिंह दर्ज है जबकि उसका सही नाम धर्मेदर कुमार है, लिहाजा इसे दुरुस्त करके धर्मेदर सिंह उर्फ धर्मेदर कुमार किया जाए शपथ–पत्र, आधार कार्ड, परिवार नकल व अन्य दस्तावेज, नकल जमाबन्दी 2021–22 महाल सासन तथा अन्य कागजात मिसल संलग्न हैं।

अतः इस नोटिस राजपत्र "इश्तहार हिमाचल प्रदेश "मुस्त्री मुनादी" व चस्पांगी" के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो दिनांक तारीख पेशी 07–11–2026 को दोपहर 02.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के न्यायालय में उपस्थित होकर पेश कर सकता है अन्यथा उपरोक्त नाम दुरुस्ती करने के आदेश दे दिए जाएंगे। उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 16–10–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
ज्वालामुखी, जिला कांगड़ा (हि0प्र0)।

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Office of the Executive Magistrate-cum**-Tehsildar, Jawali, Distt. Kangra (H.P.)**

Promila Devi w/o Late Sh. Ex-sailor Dhian Singh (Service No. 082336B) aged 74 years, r/o Village Kimman, P.O. Lahru, Tehsil Jawali, District Kangra (H.P.) ..*Applicant.*

Versus

General Public ..*Respondent.*

Subject.—Application for correction of name & date of birth of applicant in the service record of her husband.

Promila Devi w/o Late Sh. Ex-sailor Dhian Singh (Service No. 082336B) aged 74 years, r/o Village Kimman, P.O. Lahru, Tehsil Jawali, District Kangra (H.P.) has submitted an application in this office for publication in the Himachal Pradesh Gazette regarding the correction of her name & Date of Birth in the Official service record and family details held by naval pension office (C/o INS Tanaji, Manhkurd, Mumbai-400 088).

The applicant has submitted in her aplication that her correct name is Promila Devi and her date of birth is 05-05-1952 as mentioned in her Aadhar Card, PAN Card, Birth Certificate etc. but the name of applicant is mentioned as Meena Guleria and her date of birth is mentioned as 26-02-1952 in the service record. The applicant wants to correct her name as Promila Devi instead of Meena Guleria and her date of birth as 05-05-1952 instead of 26-02-1952. In supporting to the above facts, the applicant has attached an affidavit, copy of Aadhar Card No. 8214 3836 3874* Birth certificate having registration No. B20262003190000008, dated 30-07-2026, PAN Card No. HTKPD052E.

Therefore, the general public is hereby informed through this notice that any person having any objection regarding correction of name & Date of birth mentioned above, may submit their objection in writing within 30 days from the date of publication of this notice in the offical Gszette. No objection will be entertained after prescribed period and application will be decieded accordingly.

Given under my hand and seal of this office on 14th Day of September, 2026.

Seal. Sd/-
Executive Magistrate-cum-*Tehsildar,*
Jawali, Distt. Kangra (H.P.).

ब अदालत श्री सुरेश कुमार, सहायक समाहर्ता द्वितीय श्रेणी, ददाहू, जिला सिरमौर (हि0प्र0)

मिसल नं0 : 803210 / 2026, 803211 / 2026 तारिख पेशी : 04–11–2026
जेर धारा : 123 भू–राजस्व अधिनियम, 1954

श्री संजय कुमार पुत्र श्री कैलाश चंद पुत्र श्री सुमेर चंद, निवासी गुनुघाट, नाहन, डाकघर व तहसील नाहन, जिला सिरमौर, हि0प्र0 .. वादी।

बनाम

श्रीमती अनु विधवा अनिल कुमार पुत्र श्री सुमेर चंद, निवासी गुनुघाट, नाहन, डाकघर व तहसील नाहन, जिला सिरमौर, हि0प्र0 आदि .. प्रतिवादीगण।

विषय.––तकसीम खाता खतौनी 60 / 70, खसरा नं0 179, 356 / 176, तादादी रकबा 06–15–00 बीघा व खाता खतौनी 60 / 70, खसरा नं0 175, 177, तादादी रकबा 01–19–00 जमाबंदी वर्ष 2018–2019, मौजा ठण्डोली, पटवार वृत्त थाना–कशोगा की तकसीम हेतु आवेदन प्रस्तुत किया है।

प्रार्थी श्री संजय कुमार पुत्र श्री कैलाश चंद, निवासी गुनुघाट, नाहन, तहसील ददाहू ने अराजी खाता खतौनी 60 / 70, खसरा नं0 179, 356 / 176, तादादी रकबा 06–15–00 व खाता खतौनी 60 / 70, खसरा नं0 175, 177, तादादी रकबा 01–19–00 मौजा महिपुर, पटवार वृत्त बेचड का बाग, तहसील ददाहू , जिला सिरमौर, हि0प्र0 की तकसीम दरखवास्त इस अदालत में बरा ए हुक्म तकसीम गुजारी है जो इस अदालत में विचाराधीन है। मामले में प्रतिवादी नं0 1, श्रीमती अनु विधवा अनिल कुमार का सही पता न होने के कारण समन की तामील सही तरीके से नहीं हो पा रही है। अतः उपरोक्त प्रतिवादी उनके सगे सम्बंधी / आम जनता को इस उद्घोषणा के माध्यम से अंतिम अवसर प्रदान करते हुये सूचित किया जाता है कि उनवान मुकद्दमा में तारिख पेशी दिनांक 04–11–2026 को समय बवक्त 11.00 बजे मुकर्रर की गई है। अतः उक्त मुकद्दमा तकसीम में कोई किसी भी प्रकार की आपत्ति / एतराज में पैरवी करना चाहे तो वह दिनांक 04–11–2026 को प्रातः 11.00 बजे तहसील कार्यालय में अधोहस्ताक्षरी के समक्ष हाजिर आकर असालतन / वकालतन पैरवी मुकद्दमा कर सकते हैं। बाद गुजरने मियाद कोई उजर काबिले समायत न होगा नियमानुसार एकतरफा कार्यवाही अमल में लाई जावेगी व मिसल में मौका पर हुई तकसीम को स्वीकार कर अंतिम आदेश पारित कर दिए जाएंगे।

आज दिनांक 16–10–2026 को मेरे हस्ताक्षर एवं मोहर अदालत से जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
ददाहू, जिला सिरमौर (हि0प्र0)।

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CHANGE OF NAME

I, Lokesh Kumar Gupta s/o Sh. Yashodhan Lal Gupta, Village Bassa, P.O. Gohar, Tehsil Chachyot, Distt. Mandi (H.P.) declare that I want to change my minor son's name from Akshaj to Akshaj Gupta in Aadhar Card No. 5013 6340 5067.

LOKESH KUMAR GUPTA
s/o Sh. Yashodhan Lal Gupta,
Village Bassa, P.O. Gohar,
Tehsil Chachyot, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Vidya Devi w/o Sh. Uttam Chand, Village Khajjan, Post Office & Sub-Tehsil Sadwan, Tehsil Nurpur, District Kangra (H.P.) declare that my name in Aadhar Card has wrongly been entered as Bidya Devi. Whereas, my correct name is Vidya Devi. All concerned note.

VIDYA DEVI
w/o Sh. Uttam Chand,
Village Khajjan, Post Office & Sub-Tehsil Sadwan,
Tehsil Nurpur, District Kangra (H.P.).

CORRECTION OF NAME

I, Kanchana w/o Sh. Anil Kumar, Village Sadoh, P.O. Baryara, Tehsil Kotli, Distt. Mandi (H.P.) declare that in my son's Sanjeev Kumar School/CBSE records my name has been wrongly entered as Kanchan. My correct name is Kanchana.

KANCHANA
w/o Sh. Anil Kumar,
Village Sadoh, P.O. Baryara,
Tehsil Kotli, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Indu Bala w/o Sh. Rajnesh, r/o Village Sarad Lohari Uparli, P.O. Sarad Dogri, Tehsil Rakkar, Distt. Kangra (H.P.) declare that I have changed my minor daughter's name from Rashika Sahotra to Rashika Rana. She shall be known as Rashika Rana for all purposes in future. All concerned please note.

INDU BALA
w/o Sh. Rajnesh,
r/o Village Sarad Lohari Uparli,
P.O. Sarad Dogri, Tehsil Rakkar,
Distt. Kangra (H.P.).

CHANGE OF NAME

I, Parkash Chand s/o Sh. Krishan Dyal, r/o Village Badittar, P.O. Jaure Amb, Tehsil Barsar, Distt. Hamirpur (H.P.) declare that I have changed my name from Parkash Chandla to Parkash Chand. I shall be known as Parkash Chand for all purposes in future. All concerned please note.

PARKASH CHAND
s/o Sh. Krishan Dyal,
r/o Village Badittar, P.O. Jaure Amb,
Tehsil Barsar, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Sadik s/o Ali Husain, r/o Village Kutu Nala, Post Office Nogli, Tehsil Rampur, District Shimla, Himachal Pradesh. In my daughter's Aadhar Card her name Nazya is wrongly mentioned. Her correct name is Naziya as per Birth Certificate. The name Naziya should be corrected.

SADIK
s/o Ali Husain,
r/o Village Kutu Nala, Post Office Nogli,
Tehsil Rampur, District Shimla, Himachal Pradesh.

CORRECTION OF NAME

I, Sumitra w/o Sh. Tula Ram, r/o Ward No. 6, Dandidhar, Post Office Arsu, Tehsil Nirmand, District Kullu, Himachal Pradesh. My name is incorrectly listed as Savitra Devi in my Aadhar Card. According to the Panchayat records, my correct name is Sumitra. The name Sumitra should be corrected.

SUMITRA
w/o Sh. Tula Ram,
r/o Ward No. 6, Dandidhar,
Post Office Arsu, Tehsil Nirmand,
District Kullu, Himachal Pradesh.

CHANGE OF NAME

I, Kalpna Awasthi w/o Sh. Anil Kumar Awasthi, r/o Village & P.O. Baijnath, Tehsil Baijnath, Distt. Kangra (H.P.) declare that I have changed my name from Kalpna Devi to Kalpna Awasthi for all purposes. All concerned note it.

KALPNA AWASTHI
w/o Sh. Anil Kumar Awasthi,
r/o Village & P.O. Baijnath,
Tehsil Baijnath, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Prem Kaur w/o Sh. Sukhdev Singh, r/o Village Ghunger Buhli, P.O. Kandi, Tehsil Baroh, Ghunger Buhli (899), Distt. Kangra (H.P.)-176 054 declare that my name in my husband's Passport No. S3479613 have wrongly entered as Prem Lata whereas, my correct name is Prem Kaur. Concerned note.

PREM KAUR
w/o Sh. Sukhdev Singh,
r/o Village Ghunger Buhli,
P.O. Kandi, Tehsil Baroh,
Ghunger Buhli (899),
Distt. Kangra (H.P.)-176 054.

CORRECTION OF NAME

I, Layak Ram s/o Shri Mandu, r/o Village Maina Gharail, Post Office Rajana, Tehsil Renuka Ji, District Sirmaur (H.P.) Pin Code-173 023 declare that my name has been wrongly entered in my Aadhar Card as Layak Ram. Whereas, my correct name is Laik Ram. All concerned please may note.

LAYAK RAM
s/o Shri Mandu,
r/o Village Maina Gharail,
Post Office Rajana, Tehsil Renuka Ji,
District Sirmaur (H.P.) Pin Code-173 023.

CORRECTION OF NAME

I, Yoginder Chauhan s/o Sh. Romi Chauhan, r/o Village & Post Office Sainj, Tehsil Theog, District Shimla, Himachal Pradesh do hereby declare that I have changed my name from Yoginder Rominder Chauhan to Yoginder Chauhan. In my PAN Card my father's name has been wrongly recorded as Sat Prakash Chauhan instead of Romi Chauhan. The same may also be corrected as Romi Chauhan. All concerned please may note.

YOGINDER CHAUHAN
s/o Sh. Romi Chauhan,
r/o Village & Post Office Sainj,
Tehsil Theog, District Shimla, Himachal Pradesh.

CHANGE OF NAME

I, Kushal Singh s/o Sh. Ram Sahay, r/o Village Chatt, P.O. Rishikesh, Tehsil Jhandutta, Distt. Bilaspur (H.P.)-174 024 declare that I have changed my minor son's name from Divayansh Thakur to Divyansh Thakur. All concerned please may note.

KUSHAL SINGH
s/o Sh. Ram Sahay,
r/o Village Chatt, P.O. Rishikesh,
Tehsil Jhandutta, Distt. Bilaspur (H.P.)-174 024.

CORRECTION OF NAME

I, Prithi Singh s/o Sh. Kashi Ram, r/o P.O. Danni Khas, Tehsil Nurpur, Dani Khas (130), P.O. Danni, Distt. Kangra (H.P.) declare that my correct name is Prithi Singh and wrongly recorded in my Aadhar Card No. 4182 6872 0908 as Pirthi Singh. All concerned note please.

PRITHI SINGH
s/o Sh. Kashi Ram,
r/o P.O. Danni Khas, Tehsil Nurpur,
Dani Khas (130), P.O. Danni, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Kiran Devi w/o Sh. Pradeep Kumar, r/o V.P.O. Attara, Tehsil Nurpur, Katal (421), Gangtha, Kangra (H.P.) declare that my correct name is Kiran Devi and wrongly recorded in my Aadhar Card No. 6707 8691 7315 as Kiran Bala. All concerned please note.

KIRAN DEVI
w/o Sh. Pradeep Kumar,
r/o V.P.O. Attara, Tehsil Nurpur, Katal (421),
Gangtha, Kangra (H.P.).

CORRECTION OF NAME

I, Bajiru Devi w/o Late Sh. Jagat Ram, r/o Village Larahas, P.O. Shorshan, Tehsil Karsog, Distt. Mandi (H.P.) Pin Code-175 010 declare that in my Aadhar Card No. 7163 3447 6793, my name is wrongly recorded as Bajaru Devi. My actual name is Bajiru Devi. All concerned note it.

BAJIRU DEVI
w/o Late Sh. Jagat Ram,
r/o Village Larahas, P.O. Shorshan,
Tehsil Karsog, Distt. Mandi (H.P.) Pin Code-175 010.

CHANGE OF NAME

I, Bhagwati (New Name) w/o Sh. Ram Ratan, Village Shilly, Solan (T), P.O. Damkari, Distt. Solan, Himachal Pradesh-173 212 declare that I have changed my name from Bhagvanti (Old Name) to Bhagwati (New Name). All concerned please may note.

BHAGWATI
w/o Sh. Ram Ratan,
Village Shilly, Solan (T), P.O. Damkari,
Distt. Solan, Himachal Pradesh-173 212.

CHANGE OF NAME

I, Meena Rani (New Name), r/o P.O. Burma Papri, Tehsil Nahan, Kandaiwala Dakra (126), P.O. Bramapapri, Distt. Sirmaur, Himachal Pradesh-173 030 declare that I have changed my name from Meena Devi (Old Name) to Meena Rani (New Name). All concerned please may note.

MEENA RANI
r/o P.O. Burma Papri,
Tehsil Nahan, Kandaiwala Dakra (126),
P.O. Bramapapri, Distt. Sirmaur, Himachal Pradesh-173 030.

CORRECTION OF NAME

I, Twinkle d/o Sh. Virender, r/o V.P.O. Tatiyana, Tehsil Kamrau, District Sirmaur (H.P.)-173 029 declare that my correct and actual name is Twinkle, whereas, my name has been wrongly recorded in my Aadhar Card as Tivinkal Sharma (Aadhar Card No. 6696 6133 3671). All concerned please may note and correct my name as Twinkle.

TWINKLE
d/o Sh. Virender,
r/o V.P.O. Tatiyana, Tehsil Kamrau,
District Sirmaur (H.P.)-173 029.

CORRECTION OF NAME

I, Sushil Sharma s/o Sh. Gorkhi Ram, r/o Dhiala (101), P.O. Dhiala, Distt. Kangra (H.P.) declare that my correct name is Sushil Sharma and wrongly recorded in my Aadhar Card No. 7529 6994 8418 as Sushil Kumar. All concerned note please.

SUSHIL SHARMA
s/o Sh. Gorkhi Ram,
r/o Dhiala (101), P.O. Dhiala,
Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Yog Raj s/o Sh. Thakur Chand, r/o V.P.O. Malana, Sub-Tehsil Jari, Distt. Kullu (H.P.) declare that my son's name is wrongly entered as Abhi in his Aadhar Card. Now, I intend to correct my son's name as Abhishek in Aadhar Card. Concerned note it.

YOG RAJ
s/o Sh. Thakur Chand,
r/o V.P.O. Malana,
Sub-Tehsil Jari, Distt. Kullu (H.P.).

CORRECTION OF NAME

I, Punam Katoch (45) w/o Sh. Vivek Kanwar, r/o Shiv Vihar Colony, Behind New Bus Stand, Kangra, Teh. & Distt. Kangra (H.P.) declare that in the school record and other records of my son AARAV my name is wrongly entered as Poonam Kanwar. I have changed the name of mine in the school record of my son AARAV, corrected my name from Poonam Kanwar to Punam Katoch respectively. All concerned please note.

PUNAM KATOCH
w/o Sh. Vivek Kanwar,
r/o Shiv Vihar Colony, Behind New Bus Stand,
Kangra, Teh. & Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Khushiala Devi w/o Late Sh. Bhoori Singh, r/o Village Bhadrana, P.O. Saklana, Tehsil Sandhole, Distt. Mandi (H.P.) declare that in my Aadhar Card bearing No. 2329 7085 4009, my name is wrongly entered as Kaushlya Devi. Whereas, my correct name is Khushiala Devi. I shall be known as Khushiala Devi for all purposes in future. All concerned please note.

KHUSHIALA DEVI
w/o Late Sh. Bhoori Singh,
r/o Village Bhadrana, P.O. Saklana,
Tehsil Sandhole, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Shakuntla Devi w/o Sh. Lashkari Ram, r/o Village Kandyol, P.O. Ropari, Tehsil Sarkaghat, Distt. Mandi (H.P.) declare that I have changed my name from Sakuntla Devi to Shakuntla Devi for all purposes in future. Please note.

SHAKUNTLA DEVI
w/o Sh. Lashkari Ram,
r/o Village Kandyol, P.O. Ropari,
Tehsil Sarkaghat, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Karm Chand s/o Sh. Des Raj, r/o Vill. Mandhuwar, P.O. Jassourgarh, Tehsil Churah, Jassaur Garh (509), District Chamba (H.P.)-176 321 declare that I have changed my minor son's name from Bhuvnesh Kumar to Bhavnesh Kumar. He shall be known as Bhavnesh Kumar for all purposes in future. All concerned please note.

KARM CHAND
s/o Sh. Des Raj,
r/o Vill. Mandhuwar, P.O. Jassourgarh,
Tehsil Churah, Jassaur Garh (509),
District Chamba (H.P.)-176 321.

CORRECTION OF NAME

I, Sunita Devi w/o Sh. Ravi Kumar, r/o Village Makrena, P.O. & Tehsil Jogindernagar, Distt. Mandi (H.P.) declare that my name in my son Hitesh's birth certificate have wrongly entered as Smt. Tanu. Whereas, my correct name is Sunita Devi. That Sunita Devi and Smt. Tanu is one and same person. Concerned note.

SUNITA DEVI
w/o Sh. Ravi Kumar,
r/o Village Makrena,
P.O. & Tehsil Jogindernagar,
Distt. Mandi (H.P.).

CHANGE OF NAME

I, Shikha Sharma w/o Sh. Ashish Sharma, r/o Village Karha, P.O. Kharwar, Tehsil Bhoranj, Distt. Hamirpur (H.P.) declare that I have changed my minor son's name from Swastik Vashishth to Swastik Sharma. He shall be known as Swastik Sharma for all purposes in future. All concerned please note.

SHIKHA SHARMA
w/o Sh. Ashish Sharma,
r/o Village Karha, P.O. Kharwar,
Tehsil Bhoranj, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Champa Gill w/o Sh. Ami Chand, r/o Ward No. 04, House No. 147/7, Shiv Nagar, P.O. Hamirpur, Tehsil Hamirpur, Distt. Hamirpur (H.P.) declare that I have changed my name from Champa Devi to Champa Gill. I shall be known as Champa Gill for all purposes in future. All concerned please note.

CHAMPA GILL
w/o Sh. Ami Chand,
r/o Ward No. 04, House No. 147/7, Shiv Nagar,
P.O. Hamirpur, Tehsil Hamirpur, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Ramawtar s/o Sh. Pujal Bharti, r/o Village Mamligh, P.O. Jablog, Sub-Tehsil Mamligh, Distt. Solan (H.P.) hereby declare that I am resident of above Address and I have changed the name of my daughter from Lakshmi Kumari to Lakshita Bharti. All concerned please note.

RAMAWTAR
s/o Sh. Pujal Bharti,
r/o Village Mamligh, P.O. Jablog,
Sub-Tehsil Mamligh, Distt. Solan (H.P.).

CORRECTION OF NAME

I, Prem Kaur w/o Sh. Sukhdev Singh, r/o Vill. Ghunger Buhli, P.O. Kandi, Teh. Baroh, Ghunger Buhli (899), Distt. Kangra (H.P.)-176 054 declare that my name in my Passport No. S5455314 have wrongly entered as Prem Lata whereas, my correct name is Prem Kaur. Concerned note.

PREM KAUR
w/o Sh. Sukhdev Singh,
r/o Vill. Ghunger Buhli, P.O. Kandi,
Teh. Baroh, Ghunger Buhli (899),
Distt. Kangra (H.P.)-176 054.

CHANGE OF NAME

I, Jiya Lal s/o Sh. Mohar Singh, r/o Village Masogradi, P.O. Kandagai, Tehsil Anni, Distt. Kullu, Himachal Pradesh. My son's Aadhar card his name Yovraj Singh is wrongly mentioned. His correct name is Yuvraj Singh as per Himachali Bonafide Certificate. The name Yuvraj Singh should be corrected.

JIYA LAL
s/o Sh. Mohar Singh,
r/o Village Masogradi, P.O. Kandagai,
Tehsil Anni, Distt. Kullu, Himachal Pradesh.

CHANGE OF NAME

I, SANTOSH DEVI (New Name) w/o Sh. Shiv Ram Manta, r/o Tehsil Chopal, Kashah (29), P.O. Bamta, Distt. Shimla, Himachal Pradesh-171 211 hereby declare that I have changed my name from Santoshi Devi (Old Name) to SANTOSH DEVI (New Name). All concerned please note.

SANTOSH DEVI
w/o Sh. Shiv Ram Manta,
r/o Tehsil Chopal, Kashah (29), P.O. Bamta,
Distt. Shimla, Himachal Pradesh-171 211.

CHANGE OF NAME

I, Meera Devi d/o Sh. Mani Ram, r/o Jitender Bhawan, Vikas Nagar, P.O. Kasumpti, Tehsil and Distt. Shimla (H.P.) declare that I have changed my name from Meera Negi (Previous Name) to Meera Devi (New Name). All concerned please may note.

MEERA DEVI
d/o Sh. Mani Ram,
r/o Jitender Bhawan, Vikas Nagar,
P.O. Kasumpti, Tehsil and Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Virendra Thakur s/o Sh. Dhani Ram, r/o Village Gadhon, P.O. Subathu, Tehsil and Distt. Solan (H.P.) do hereby declare that I am employed in SBI and my name has been wrongly recorded as Varinder Thakur in my official records. The same may be corrected to Virendra Thakur. All concerned please may note the same.

VIRENDRA THAKUR
s/o Sh. Dhani Ram,
r/o Village Gadhon, P.O. Subathu,
Tehsil and Distt. Solan (H.P.).

CHANGE OF NAME

I, JITENDER KUMAR s/o Sh. Layak Ram, Panjahn (163), Sirmaur, Himachal Pradesh-173 023 declare that I have changed my minor daughter's name from Divanshi (Old Name) to DIVYANSHI (New Name). All concerned please may note.

JITENDER KUMAR
s/o Sh. Layak Ram,
Panjahn (163), Sirmaur,
Himachal Pradesh-173 023.

CHANGE OF NAME

I, Kithu Ram s/o Sh. Bhajanu, Village Jeer, Koti (179), Sirmaur, Himachal Pradesh-173 027 declare that I have changed my minor daughter's name from Reetu (Old Name) to Ritu (New Name). All concerned please may note.

KITHU RAM
s/o Sh. Bhajanu,
Village Jeer, Koti (179),
Sirmaur, Himachal Pradesh-173 027.

CHANGE OF NAME

I, Kithu Ram s/o Sh. Bhajanu, Village Jeer, Koti (179), Sirmaur, Himachal Pradesh-173 027 declare that I have changed my minor son's name from Povan (Old Name) to PAWAN (New Name). All concerned please note.

KITHU RAM
s/o Sh. Bhajanu,
Village Jeer, Koti (179),
Sirmaur, Himachal Pradesh-173 027.

CHANGE OF NAME

I, SEEMA KUMARI (New Name) w/o Sh. Kaul Ram, P.O. Kao, Tehsil Karsog, Chanjodi, P.O. Kaw, Distt. Mandi, Himachal Pradesh-171 304 declare that I have changed my name from Seema Devi (Previous Name) to SEEMA KUMARI (New Name). All concerned please may note.

SEEMA KUMARI
w/o Sh. Kaul Ram,
P.O. Kao, Tehsil Karsog, Chanjodi, P.O. Kaw,
Distt. Mandi, Himachal Pradesh-171 304.

CHANGE OF NAME

I, Yogmaya (New Name) w/o Sh. Joginder, r/o Kiyari (106), Kiari, Shimla, Kotkhai(t), Himachal Pradesh-171 204 declare that I have changed my name from "Jog Mani "(Old Name) to "Yogmaya" (New Name). All concerned please may note.

YOGMAYA
w/o Sh. Joginder,
r/o Kiyari (106), Kiari, Shimla,
Kotkhai(t), Himachal Pradesh-171 204.

CHANGE OF NAME

I, Sakina Devi (New Name) w/o Sh. Mahajan, Village Bedhan, Teh. Chamba, Ratiar (38), P.O. Rathiar, Distt. Chamba, Himachal Pradesh-176 314 declare that I have changed my name from "Sakino" (Old Name) to "Sakina Devi" (New Name). All concerned please may note.

SAKINA DEVI
w/o Sh. Mahajan,
Village Bedhan, Teh. Chamba, Ratiar (38),
P.O. Rathiar, Distt. Chamba, Himachal Pradesh-176 314.

CORRECTION OF NAME

I, Sheela w/o Sh. Om Prakash, r/o Village Biual, P.O. Kao, Tehsil Karsog, District Mandi declare that my daughter's actual name is Ritika as per her matriculation certificate and other documents but her name is wrongly entered as Rita Devi in Aadhar Card. Kindly correct her name in her Aadhar Card as Ritika. Please note.

SHEELA
w/o Sh. Om Prakash,
r/o Village Biual, P.O. Kao,
Tehsil Karsog, District Mandi.

CORRECTION OF NAME

I, Layakram s/o Sh. Sahiram, r/o Village Kanadi, P.O. Kotibounch, Tehsil Ronhat, Distt. Sirmaur (H.P.) declare that my minor son's name was erroneously spelled as SHOURYA KANTA in his Aadhar Card instead of SHAUREYA KANTA. Kindly correct it to SHAUREYA KANTA.

LAYAKRAM
s/o Sh. Sahiram,
r/o Village Kanadi, P.O. Kotibounch,
Tehsil Ronhat, Distt. Sirmaur (H.P.).

CORRECTION OF NAME

I, Jeewla w/o Late Sh. Roshan Lal, r/o Village and P.O. Balana, Tehsil Sihunta, District Chamba, Himachal Pradesh-176 207 declare that my name is wrongly recorded as Jeewla in my Aadhar Card and other records, whereas, my correct name is Jeevna Devi as recorded in Panchayat records and PPO. Both names refer to one and the same person. Henceforth I shall be known as Jeevna Devi. All concerned please may note.

JEEWLA
w/o Late Sh. Roshan Lal,
r/o Village and P.O. Balana, Tehsil Sihunta,
District. Chamba, Himachal Pradesh-176 207.

GOVERNOR'S SECRETARIAT HIMACHAL PRADESH LOK BHAVAN, SHIMLA

NOTIFICATION

Dated the 28th October, 2026

No. 42-2/78-GS.—Incompliance of the judgment of the Hon'ble High Court of the Himachal Pradesh, Shimla in CWP No. 4259 of 2026 and CWP No. 5087 of 2026, as per Section **24(1) of the Himachal Pradesh Universities of Agriculture, Horticulture and Forestry Act, 1986, (Act No. 4 of 1987) and Section 7.3(ii) of the UGC Regulations,** 2018, the Governor (Chancellor), Himachal Pradesh is pleased to constitute the Search-*cum*-Selection Committee for selecting a panel of 3 to 5 names for the appointment of Vice-Chancellor of Chaudhary Sarwan Kumar Himachal Pradesh Krishi Vishvavidyalaya, Palampur, as under:—

1. Sandeep Bhardwaj,
   Secretary to Governor, . . *Member (Chairman)*
   Himachal Pradesh.
   (Nominee of the Chancellor)

2. Dr. M.L. Jat
   Director General, . . *Member*
   Indian Council of Agricultural Research,
   Ministry of Agriculture and Farmers Welfare,
   Krishi Bhawan, New Delhi.

3. Prof. Meenakshi Goyal,
   Vice-Chancellor, . . *Member*
   Panjab University, Chandigarh.
   (Nominee of Chairman UGC)

The Governor (Chancellor), Himachal Pradesh, is further pleased to appoint Shri Sandeep Bhardwaj, Secretary to Governor, Himachal Pradesh, as Chairman of the aforesaid Search-*cum*-Selection Committee.

The headquarters and office of the Committee shall be at the Governor's Secretariat, Lok Bhawan, Shimla–171002, Himachal Pradesh.

The Committee shall determine the mode, manner and procedure for conducting the selection process in accordance with the aforesaid judgment, the University Grants Commission Regulations, 2018, and the relevant provisions of the Himachal Pradesh Universities of Agriculture, Horticulture and Forestry Act, 1986.

The Committee may hold its meetings physically, through virtual mode or in hybrid mode, according to the convenience of its members and the requirements of the selection process.

Upon completion of the selection process, the Committee shall recommend a panel of three to five names to the Governor (Chancellor) for appointment to the post of Vice-Chancellor of the aforesaid University.

Sd/-

(KAVINDER GUPTA),
Governor (Chancellor),
Chaudhary Sarwan Kumar Himachal Pradesh,
Krishi Vishvavidyalaya, Palampur (H.P.).

GOVERNOR'S SECRETARIAT HIMACHAL PRADESH LOK BHAVAN, SHIMLA

NOTIFICATION

Dated the 28th October, 2026

No. 45-2/85-GS.—Incompliance of the judgment of the Hon'ble High Court of the Himachal Pradesh, Shimla in CWP No. 4259 of 2026 and CWP No. 5087 of 2026, as per Section **24(1) of the Himachal Pradesh Universities of Agriculture, Horticulture and Forestry Act, 1986, (Act No. 4 of 1987) and Section 7.3(ii) of the UGC Regulations,** 2018, the Governor (Chancellor), Himachal Pradesh is pleased to constitute the Search-*cum*-Selection Committee for selecting a panel of 3 to 5 names for the appointment of Vice-Chancellor of Dr. Yashwant Singh Parmar University of Horticulture and Forestry, Nauni, Solan as under:—

1. Sandeep Bhardwaj,
   Secretary to Governor, . . *Member (Chairman)*
   Himachal Pradesh.
   (Nominee of the Chancellor)

2. Dr. M.L. Jat
   Director General, . . *Member*
   Indian Council of Agricultural Research,
   Ministry of Agriculture and Farmers Welfare,
   Krishi Bhawan, New Delhi.

3. Dr. Ajit Kumar Shasany,
   Vice-Chancellor, . . *Member*
   Central University of Odisha
   (Nominee of Chairman, UGC).

The Governor (Chancellor), Himachal Pradesh, is further pleased to appoint Shri Sandeep Bhardwaj, Secretary to Governor, Himachal Pradesh, as Chairman of the aforesaid Search-*cum*-Selection Committee.

The headquarters and office of the Committee shall be at the Governor's Secretariat, Lok Bhawan, Shimla–171002, Himachal Pradesh.

The Committee shall determine the mode, manner and procedure for conducting the selection process in accordance with the aforesaid judgment, the University Grants Commission Regulations, 2018, and the relevant provisions of the Himachal Pradesh Universities of Agriculture, Horticulture and Forestry Act, 1986.

The Committee may hold its meetings physically, through virtual mode or in hybrid mode, according to the convenience of its members and the requirements of the selection process.

Upon completion of the selection process, the Committee shall recommend a panel of three to five names to the Governor (Chancellor) for appointment to the post of Vice-Chancellor of the aforesaid University.

Sd/-

(KAVINDER GUPTA),
Governor (Chancellor),
Dr. Yashwant Singh Parmar University of
Horticulture & Forestry, Nauni, Solan (H.P.).

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट https://rajpatra.hp.gov.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।